

SHRINATHJI BUSINESS VENTURE PRIVATE LIMITED
ANNEXURE C
LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)
CIRP Date:- 22-01-2025 Date of Claim:- 25-02-2026

Amount in INR

| S. No | Name of Creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of any mutual dues, that may be set off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|--------------|------------------|---------------------------|-----------------------|---------------------------|-------------------------------------|-------------------------------------|-----------------------------|-----------------------|--------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party | % of voting share in CoC | | | | |
| 1 | CGST Department | 05.02.2022* | 4,09,04,588.00 | 4,09,04,588.00 | Order of the Pr. Comm. CGST, Jaipur | 0 | 0 | No | 0 | Nil | 0 | 0 | |
| Total | | | 4,09,04,588.00 | 4,09,04,588.00 | | - | | | 0.00% | | - | - | |

Email

* The said claim had been admitted by the erstwhile Resolution Professional in the earlier CIRP proceedings, which were subsequently set aside by the Hon'ble NCLT, Jaipur Bench, vide order dated 29th July, 2024. In the present CIRP, the Resolution Professional has made reasonable efforts to obtain the claim along with supporting documents from the concerned creditor; however, the same have not been received as on date. In the absence of complete information, and solely for the limited purpose of maintaining the list of creditors and safeguarding the interests of the concerned creditor, the Resolution Professional has provisionally determined the claim amount based on the information available on record, including the list of claims maintained by the erstwhile Resolution Professional. The said claim amount shall be subject to revision in accordance with the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the regulations framed thereunder, upon receipt of the requisite information and/or documents from the concerned creditor.